

FORM-A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF M/s VR Commodities Private Limited	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. VR Commodities Private Limited
2. Date of incorporation of Corporate Debtor	26-11-2019
3. Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Vijayawada
4. Corporate identity No/ Limited liability identification No. of corporate debtor	U52100AP2019PTC113509
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered Office Address : SY NO 133/7-Sri Shirdi Sai Veterinary Colony, Hanumanthwaka, Ground Floor, Plot No 166 Visalakshi Nagar, Govt Dairy Farm, Visakhapatnam, Visakhapatnam (Urban), Andhra Pradesh, India, 530040. Old Registered Office Address : 9-30-4, Balaji Nagar, Siripuram, Visakhapatnam, Andhra Pradesh- 530003 Books of Accounts of the corporate debtor maintained at: 6-3-652/K/16/4, IV Floor, Kautiyya Complex, Somajiguda, Hyderabad, Nampally, Telangana, India- 500082.
6. Insolvency commencement date in respect of Corporate Debtor	25/08/2025 (Copy of order dated 25/08/2025 made ready and received on 26/08/2025)
7. Estimated date of closure of insolvency resolution process	21-02-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Immaneni Chaitanya Kiran IBBI Reg No: IBBI/PA-002/IP-N01257/2023-24/14280
9. Address and e-mail of the interim resolution professional, as registered with the Board	#40-26-22, Mohiddin Street, Chandramoulipuram, Opp BSNL Telephone Exchange, MG Road, Vijayawada, NTR District, Andhra Pradesh - 520010. cimmaneni@outlook.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	#40-26-22, Mohiddin Street, Chandramoulipuram, Opp BSNL Telephone Exchange, MG Road, Vijayawada, NTR District, Andhra Pradesh - 520010. corp.vrcommodities2025@gmail.com
11. Last date for submission of claims	09-09-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No classes identified as yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No classes identified as yet
14. Relevant Forms and Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads No classes identified as yet.
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s VR Commodities Private Limited on 25/08/2025 (Copy of the order dated 25/08/2025 made ready and received on 26/08/2025). The creditors of M/s VR Commodities Private Limited are hereby called upon to submit their claims with proof on or before 09/09/2025 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. -This para is not applicable as no class of creditors has been identified yet.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">CA Immaneni Chaitanya Kiran Interim Resolution Professional VR Commodities Private Limited</p> <p style="text-align: right;">IBBI Reg No: IBBI/PA-002/IP-N01257/2023-2024/14280 AFA No: AA2/14280/02/300626/203886 AFA issued by ICSI IIP is valid up to 30/06/2026</p> <p>Date : 29-08-2025 Place : Vijayawada</p>	

ఫారం - ఎ బహిరంగ ప్రకటన	
[జనార్దన్, అండ్ కంపెనీస్ ప్రైవేట్ లిమిటెడ్ ప్రాసెస్ షర్ కార్పొరేట్ పర్సన్] రిజల్యూషన్ ప్రాసెస్ ఫర్ కార్పొరేట్ పర్సన్] రిజల్యూషన్ ప్రాసెస్, 2016లోని రిజల్యూషన్ క్రమం మెన్బర్స్ వి.ఆర్.కమోడిటీస్ ప్రైవేట్ లిమిటెడ్ యొక్క బుకడౌతల సమాచారం కొరకు	
సంబంధిత వివరములు	
1. కార్పొరేట్ డెటర్ పేరు	మెన్బర్స్ వి.ఆర్.కమోడిటీస్ ప్రైవేట్ లిమిటెడ్
2. కార్పొరేట్ డెటర్ నమోదు తేదీ	26-11-2019
3. కార్పొరేట్ డెటర్ క్రింద ఇన్కార్పొరేషన్/నమోదిత అధికారి	రిజిస్ట్రార్ ఆఫ్ కంపెనీస్ - విజయవాడ
4. కార్పొరేట్ డెటర్ యొక్క కార్పొరేట్ బిజినెస్ నెంబరు/లిమిటెడ్ లయలిటీ బిజినెస్ నెంబరు	U52100AP2019PTC113509
5. కార్పొరేట్ డెటర్ సమాచార కార్యాలయ మరియు ప్రాధికార (పిదప) కార్యాలయ చిరునామా:	ప్రస్తుత రిజిస్ట్రార్ ఆఫీస్ అడ్రెస్ : పర్సన్ నెం. 133/7 శ్రీ శిర్డి సాయి వేటర్నరీ కాలనీ, హనుమంతవాక, గ్రౌండ్ ఫ్లోర్, ప్లాట్ నెం. 166, విశాఖ నగర్, గవర్నమెంట్ డైరీ ఫార్మ్, విశాఖపట్నం, విశాఖపట్నం (అర్బన్), ఆంధ్రప్రదేశ్, ఇండియా-530040. పాత రిజిస్ట్రార్ ఆఫీస్ అడ్రెస్ : 9-30-4, బాలాజీ నగర్, సిరీపూర్, విశాఖపట్నం, ఆంధ్రప్రదేశ్-530003. కార్పొరేట్ బుక్ డౌతల యొక్క బుక్ నెంబరు : 6-3-652/K/16/4, నల్లం ఆంజనేయ కౌంటీ కంప్లెక్స్, సోమజిగూడ, హైదరాబాద్, నాంపల్లి, తెలంగాణ, ఇండియా-500082
6. కార్పొరేట్ డెటర్ కు సంబంధించి దివాలా ఉత్తర్వు ప్రారంభ తేదీ	25-08-2025 (తేదీ.25-08-2025 నాటి ఉత్తర్వు కాపీ తయారుచేసి 26-08-2025న సైజ్ చేయబడింది)
7. దివాలా తీర్మానం ప్రాసెస్ కు సమాధానం ముగింపు తేదీ	21-02-2026
8. మధ్యంతర దివాలా పరిష్కార నిపుణునిగా వ్యవహరిస్తున్న దివాలా నిపుణుల యొక్క పేరు మరియు నమోదిత నెంబరు.	ఇమ్మానెని చైతన్య కిరణ్ IBBI Reg No: IBBI/PA-002/IP-N01257/2023-24/14280
9. బోధక నమోదైన ప్రకారం మధ్యంతర దివాలా పరిష్కార నిపుణుల యొక్క చిరునామా మరియు ఇ-మెయిల్ చిరునామా	#40-26-22, మొహిద్దీన్ స్ట్రీట్, చంద్రమౌలిపురం, BSNL డిలైవరీ ఎక్స్చేంజ్ ఎదురుగా, ఎమ్.జి.రోడ్, విజయవాడ, ఎన్.టి.ఆర్. జిల్లా, ఆంధ్రప్రదేశ్-520010 cimmaneni@outlook.com
10. మధ్యంతర దివాలా పరిష్కార నిపుణులకు ఉత్తర ప్రత్యక్షరణం కొరకు ఉపయోగించబడే చిరునామా మరియు ఇ-మెయిల్ చిరునామా	#40-26-22, మొహిద్దీన్ స్ట్రీట్, చంద్రమౌలిపురం, BSNL డిలైవరీ ఎక్స్చేంజ్ ఎదురుగా, ఎమ్.జి.రోడ్, విజయవాడ, ఎన్.టి.ఆర్. జిల్లా, ఆంధ్రప్రదేశ్-520010 corp.vrcommodities2025@gmail.com
11. క్లెయిమ్స్ దాఖలు కొరకు తారా తేదీ	09-09-2025
12. మధ్యంతర దివాలా పరిష్కార నిపుణులచే నిర్ధారించబడిన సెక్షన్ 21లోని సబ్ సెక్షన్ (6ఎ) యొక్క నిబంధన (బి) బుకడౌతల యొక్క వర్గీకరణ	ప్రస్తుతం తరగతులు ఏమీ గుర్తించబడలేదు
13. ఒక్కొక్క క్లాస్ ఆఫ్ క్రెడిటర్స్ ప్రతినిధులుగా వ్యవహరిస్తున్న మధ్యంతర దివాలా నిపుణులకు గుర్తించబడిన పాపర్స్ (ఒక్కొక్క క్లాస్ ఆఫ్ క్రెడిటర్స్)	ప్రస్తుతం తరగతులు ఏమీ గుర్తించబడలేదు
14. (ఎ) సంబంధిత ఫారములు మరియు (బి) అధికృత ప్రతినిధుల వివరములు లభ్యమగు ప్రదేశం	వెబ్ లింక్: https://ibbi.gov.in/en/home/downloads ప్రస్తుతం తరగతులు ఏమీ గుర్తించబడలేదు
<p>ఈ ప్రకటన ద్వారా తెలియజేయబడిన ఏమీనగా మెన్బర్స్ వి.ఆర్.కమోడిటీస్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా పరిష్కార ప్రక్రియ ప్రారంభించబడుతుంది. 25-08-2025 (తేదీ.25-08-2025 నాటి ఉత్తర్వు కాపీ తయారుచేసి 26-08-2025న సైజ్ చేయబడింది) నేను చేసిన కంపెనీ లా ప్రొవిజన్ల వారు ఉత్తర్వులు జారీచేసినారు. ఎంబీ నెం.10, పైన తెలిపిన చిరునామా వద్ద ఇంటిమీ రిజల్యూషన్ ప్రాసెస్ తరగతుల తేదీ. 09-09-2025న లేదా ఆలోచన రుజువులతో కేసు క్లెయిమ్స్ దాఖలు చేయవలసినదిగా మెన్బర్స్ వి.ఆర్.కమోడిటీస్ ప్రైవేట్ లిమిటెడ్ క్రిటికల్ సు కేసులు చేయబడుతుంది.</p> <p>సైబియన్ క్రిటికల్ సు కేసులు మరియు ఎలక్ట్రానిక్ దివాలా ప్రాసెస్ రుజువులతో దాఖలు చేయవలసినవి. ఇతర క్రిటికల్ సు కేసులు సాధారణంగా లేదా తప్పని దాఖలు లేదా ఎలక్ట్రానిక్ విధానంలో రుజువులతో క్లెయిమ్స్ దాఖలు చేసుకోవలసినవి.</p> <p>ఎంబీ నెం.12లో నమోదైనట్లుగా ఒక తరగతికి చెందిన ఒక అధికృత బుకడౌతల వారి అధికృత ప్రతినిధిని ఎంబీ నెం. 13లో నమోదైన ముగ్గురు దివాలా నిపుణుల మధ్య వారి ఇష్టానుసారంగా తెలియజేస్తూ ఫారం - CA (పెన్సన్ టరగిని) తరగతిలోని అధికృత ప్రతినిధిగా వ్యవహరిస్తున్నట్లుగా తెలియజేయబడుతుంది. బుకడౌతల తరగతి ప్రస్తుతం గుర్తించబడినందున ఈ పేరా వర్తింపదు.</p> <p>తప్పుడు సమాచారం లేదా అసంబద్ధ సాక్ష్యములు దాఖలు చేసినాటి బహిరంగ నిధిని నిధిని.</p> <p style="text-align: right;">సెం/- CA ఇమ్మానెని చైతన్య కిరణ్ ఇంటిమీ రిజల్యూషన్ ప్రాసెస్ లో మెన్బర్స్ వి.ఆర్.కమోడిటీస్ ప్రైవేట్ లిమిటెడ్</p> <p style="text-align: right;">IBBI Reg No: IBBI/PA-002/IP-N01257/2023-2024/14280 AFA No: AA2/14280/02/300626/203886</p> <p>తేదీ. : 29-08-2025 ప్రదేశం : విజయవాడ ICSI IIP జారీచేసిన AFA చెల్లబడుతుంది 30-06-2026 వరకు</p>	

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Immaneni Chaitanya Kiran

BLUE JET HEALTHCARE LIMITED
 CIN: L99999MH1968PLC014154
 Registered and Corporate Office: 701, 702, 7 Floor, Bhumiraj Costarica, Sector 18, Sarpada, Navi Mumbai, Thane-400705, Maharashtra, India.
 Website: www.bluejethealthcare.com
 Tel: +91(022) 6891200; E-mail: companysecretary@bluejethealthcare.com

INFORMATION REGARDING 57TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (‘VC’) / OTHER AUDIO-VISUAL MEANS (‘OAVM’).

NOTICE is hereby given that the 57th (Fifty Seventh) Annual General Meeting (‘AGM’) of the members of **BLUE JET HEALTHCARE LIMITED** will be held on **26th September, 2025 at 11 a.m. IST through Video Conferencing (‘VC’)/Other Audio Visual Means (‘OAVM’)** in compliance with the applicable provisions of the Companies Act 2013 (‘the Act’) read with rules made thereunder, General Circular 09/2024 dated September 19, 2024 (in continuation with the circulars issued earlier in this regard) issued by the Ministry of Corporate Affairs (‘MCA Circular’), and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 (‘SEBI Circular’). (Collectively referred to as ‘Circulars’), to transact the businesses as set forth in the Notice of 57th AGM of the Company (‘AGM Notice’).

Electronic Dissemination of Notice & Annual Report: In compliance with circulars, Notice of 57th AGM along with the Annual Report for FY 2024-2025 will be sent only through electronic mode to those members whose email addresses are registered with the Company/depositories. For members who have not registered their email address, a letter containing weblink of the Company’s website from where Annual Report for FY 2024-25 can be accessed.

Members may note that the Notice of the 57th AGM and Annual Report for FY 2024-2025 will also be available on the Company’s website at www.bluejethealthcare.com, website of the stock exchanges i.e., BSE Ltd. (‘BSE’) at www.bseindia.com and National Stock Exchange of India Ltd. (‘NSE’) at www.nseindia.com and on the website of MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) at www.in.mfpm.com

Manner of participation in AGM and casting of votes through e-voting:

Members can attend and participate in AGM through VC/OAVM facility only and will have an opportunity to cast their vote remotely on businesses as may be set forth in the notice of AGM through remote e-voting and e-voting system. Detailed procedure for attending the AGM virtually and remote e-voting/e-voting at AGM will be provided in the AGM Notice. Members whose e-mail ID’s are not registered, may refer the procedure that will be provided in the AGM Notice for procuring User ID and password and registration of e-mail ID’s for e-voting.

Dividend: The Board of Directors at its meeting held on 14th May, 2025 have recommended a Final Dividend of Re. 1.20/- (₹ 60%) per Equity Share having face value of Rs. 2/- each fully paid-up for the financial year 2024-25. The record date for determining entitlement of members to the final dividend for FY 2024-25 is fixed as Friday, 19th September, 2025. The final Dividend, if approved by the Members at the 57th AGM, will be paid electronically to the Members whose Bank Account details are available. In case of Members who have not furnished/updated their Bank Account details or if the Company is unable to pay dividend directly in his/her Bank Account directly through electronic means, the Company shall dispatch the dividend warrants/drafts/cheques to such member(s) by post. Members are requested to kindly update their bank details as per instructions outlined in the AGM Notice to receive the electronic credit of their dividend entitlement.

Tax on Dividend: Pursuant to Finance Act 2020, dividend income is taxable in the hands of Members with effect from 1st April, 2020 and the Company is required to deduct tax at source from the dividend paid to Members, as applicable. Accordingly, the final dividend for FY 2024-25 recommended by Board and if approved by Members at 57th AGM, shall be paid after deducting tax at source (‘TDS’) in accordance with the provisions of the Income Tax Act, 1961. In order to enable the Company to determine the appropriate tax rates as applicable, Members are requested to refer to the AGM Notice (which also will be available on the Company’s website <https://bluejethealthcare.com>) to avail the benefit of non-deduction/lower deduction of TDS kindly submit the required documents by email to it.helpdesk@in.mfpm.com on or before 19th September, 2025. Or, The forms/documents (duly completed and signed) for claiming tax exemption are required to be uploaded on the url: <https://web.in.mfpm.com/formsreg/submitform-15g-15h.html> on or before 19th September, 2025.

Members are requested to update their details such as tax residential status, Permanent Account Number (PAN), email address and bank details, mobile number and other details with the relevant Depositories through their Depository Participants.

For Blue Jet Healthcare Limited
 Sd/-
 Sweta Poddar
 Place: Navi Mumbai
 Company Secretary & Compliance Officer

MAMATA MACHINERY VALUE FOR TRUST
MAMATA MACHINERY LIMITED
 (formerly known as Mamata Machinery Private Limited)
 CIN : L29259GJ1979PLC003363
 Regd. Office : Survey No. 423/P, Sarkhej-Bavlva Road, Moraiya, Sanand, Ahmedabad - 382213, Gujarat
 Phone : 02717-630800 || Website : www.mamata.com

NOTICE OF 46TH ANNUAL GENERAL MEETING, RECORD DATE FOR DIVIDEND AND E-VOTING INFORMATION

NOTICE is hereby given that the 46th Annual General Meeting (‘AGM’) of the Members of Mamata Machinery Limited will be held on **Friday, September 19, 2025 at 11:00 a.m. (IST) through Video-conference (‘VC’)/Other Audio Visual means (‘OAVM’)** to transact the businesses, as set out in the Notice convening AGM. The Company has dispatched the Annual Report for the financial year 2024-25 along with the Notice convening AGM, through electronic mode to the Members whose e-mail addresses are registered with the Company and / or Depositories in accordance with the Circulars issued by the Ministry of Corporate Affairs and Securities Exchange Board of India from time to time. The Annual Report along the Notice of the 46th AGM is also available on the website of the Company at www.mamata.com and on the website of National Securities Depository Limited (‘NSDL’) at www.evoting.nsdl.com.

Further, as per Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, (‘SEBI Listing Regulations’), as amended, the weblink, including the exact path, where complete details of the Annual Report are available is being sent through letters to those Members who have not registered their e-mail addresses with the Company or any Depository or Registrar and Share Transfer Agent (RTA) of the Company.

RECORD DATE FOR THE PURPOSE OF DIVIDEND ENTITLEMENT: The Company has fixed Friday, September 12, 2025 as ‘Record Date’ for determining entitlement of Members for receiving dividend (5% i.e., Rs. 0.50 per Equity Share of Rs. 10/- each) for the financial year ended March 31, 2025, if approved at the AGM. The said dividend will be paid on or after Friday, September 19, 2025, subject to applicable TDS to the Members whose names appear on the Company’s Register of Members as on the Record date through electronic / other modes as may be applicable.

Please note that the Register of Members and Share Transfer Book of the Company will remain closed from Wednesday, September 10, 2025 to Friday, September 12, 2025 (both days inclusive). The Company has appointed Mr. Nikunj N. Raval (FCS No. 4730) and failing him; Mr. Pradip G. Mistry (FCS No. 5968) of M/s. Raval Mistry & Associates, Practicing Company Secretaries, as the Scrutinizer to scrutinize the remote e-voting process, in a fair and transparent manner.

REMOTE E-VOTING AND E-VOTING DURING AGM: Pursuant to the provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI Listing Regulations, the Members are provided with the facility to cast their votes on all resolutions as set forth in the Notice convening the AGM using electronic voting system (‘Remote e-voting’) provided by NSDL. The voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Friday, September 12, 2025 (‘cut-off date’).

The remote e-voting period commences on Monday, September 15, 2025 at 10:00 a.m. (IST) and shall end on Thursday, September 18, 2025 at 05:00 p.m. (IST). During this period Members may cast their vote electronically. The remote e-voting module shall be disabled by NSDL thereafter, those members who shall be present at the AGM through VC / OAVM facility and had not cast their votes on the resolutions through remote e-voting and otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

Any person, who acquires share of the Company and becomes a shareholder of the Company after the Notice has been sent electronically, and holds shares as on the cut-off date; may obtain the login ID and password by sending a request to evoting@nsdl.co.in. However, if he / she is already registered with NSDL for remote e-voting, then he / she can use their existing User ID and password for casting votes.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mhatre at evoting@nsdl.com. Details of the AGM are available on the website of the Company at www.mamata.com, NSDL at www.evoting.nsdl.com, BSE Limited at www.bseindia.com and NSE India Limited at www.nseindia.com

For Mamata Machinery Limited
 Sd/-
 Madhuri Sharma
 Place : Ahmedabad
 Date : August 29, 2025
 Company Secretary & Compliance Officer

Share prices of firms hit by tariffs fall

PRESS TRUST OF INDIA
 New Delhi, August 28

TEXTILE, SHRIMP, LEATHER and gems & jewellery stocks declined on Thursday as the steep 50% tariff on Indian goods entering the US came into effect.

Shares of KiteX Garments tanked 5%, Pearl Global Industries edged lower by 2.94%, Siyaram Silk Mills dropped 2.56% and Raymond Lifestyle fell by 2.37%. Alok Industries dipped 1.59%, Rupa & Company fell 1.43%, Welspun Living declined 1.09%, and Trident dropped 1.01% on the BSE.

Shares of shrimp exporters Apex Frozen Foods tanked 5.36%, Waterbase fell 3.38% and Avanti Feeds skidded 0.82%.

“The steep 50% US tariffs will hit India’s textiles & apparel, gems & jewellery, marine (shrimp), leather & footwear, the hardest, given their heavy reliance on the US market,” Siddhartha Khemka, head of research — wealth management



at Motilal Oswal Financial Services, said.

Among leather and footwear stocks, Khadim India declined 1.95%, Relaxo Footwears dropped 1.84%, Mayur Uniquoters fell 0.83%, Superhouse edged lower by 0.56% and Mirza International dropped 0.50%.

The tariffs which came into effect from August 27 would affect exports worth more than \$48 billion.

Among gems and jewellery stocks, BlueStone Jewellery and Lifestyle dropped 3.51% and Sky Gold And Diamonds fell 3.23%.

Bond yield falls most in 2 weeks

THE YIELD ON 10-year benchmark bond fell 7 bps to 6.53% on Thursday, the biggest fall in two weeks. The fall in yields is majorly due to increased buying as traders found the levels attractive.

“Short covering along with some speculation on RBI intervention helped for a rebound,” said a dealer at state-owned bank.

The governments bonds have been under pressure since the last monetary policy meet held on August 6. **FE BUREAU**

Jio Financial to aggressively grow market share, says MD

FE BUREAU
 Mumbai, August 28

JIO FINANCIAL SERVICES aims to be a leading, full-stack financial services institution with significant market share, Hitesh Sethia, managing director and CEO, said at the annual general meeting on Thursday.

“The company is in a strategic build-out phase at the moment with diverse businesses which are either being scaled up or newly incubated,” he said.

Sethia said the steady increase in income from business operations is a key monitorable. This increased to around 40% of consolidated total net income in Q1FY26, from nearly



KV KAMATH,
 CHAIRMAN, JIO FINANCIAL SERVICES

FY25 was a pivotal year... We scaled our existing businesses and successfully operationalised new ventures

12% in the year-ago period. “FY25 was a pivotal year for our company. During this period, we scaled our existing businesses, successfully operationalised new ventures, secured key regulatory approvals for new businesses to come, and implemented a sophisticated data intelligence engine, which will

form the backbone of our personalised and intelligent financial services offerings for customers,” chairman KV Kamath said at the AGM.

The Jio Finance App saw an average of 8.1 million monthly active users in Q1 across all digital properties, Sethia said. The app saw a rise in user engage-

ment with JioBlackRock’s mutual funds products and features such as tax planning.

The payments bank will also launch a new product, called Savings Pro, which will bring to customers India’s first savings account that auto-invests idle cash in overnight mutual funds for better returns.

He also said the company remains on track for laying the groundwork for the wealth management and broking entities of the JV with BlackRock; and expect them to commence operations over the coming quarters. On capital raising, Sethia said the promoters have agreed to commit additional capital of ₹15,825 crore.

India’s priority is building strong fisheries & aquaculture value chains



ABHILAKSH LIKHI

INDIA IS THE second-largest fish-producing country in the world. It is also the second-largest nation globally in aquaculture production. The country has witnessed a 103% increase in national fish production since 2013-14, reaching a record 195 lakh tonnes in 2024-25. Seafood exports have doubled to ₹60,523 crore. The fisheries and aquaculture sector is therefore contributing to the economic growth of the country with a sustained annual average growth rate of over 8%. This has been made possible through cumulative investments of ₹38,572 crore over the last ten years for infrastructure development, technology infusion, and promotion of sustainable practices.

To carry this momentum forward, strengthening end-to-end fisheries and aquaculture value chains is of paramount importance. Approximately three crore fishers and fish farmers are associated with these value chains in the inland and marine ecosystems of the country. Experts have emphasised the need to digitally formalise the last-mile presence of these stakeholders. The Government of India has recently set up the first-ever National Fisheries Digital Portal (NFDPP), which is currently facilitating a national registry of fishers and fish farmers. It is also enabling access to affordable institutional credit, incentives for fish crop insurance, and performance grants for the creation of value chain efficiencies in aquaculture micro-enterprises. Another key intervention in this regard is the strengthening of business planning for collectives such as fisheries cooperatives.

Experts also contend that value chains should be regionally distributed and diversified across fish species to promote best aquaculture practices. The objective is to enhance seafood exports into new global markets in terms of food safety and sustainable compliance. The recent Comprehensive Economic and Trade Agreement (CETA) with the UK is one such example. This will benefit the fisheries sector, especially in coastal states, as it provides greater access to the UK’s \$5.4 billion marine import market.

In this context, the Government of India has designated 34 fisheries and

aquaculture production and processing clusters across the country for end-to-end value chain solutions. Each cluster focuses on species such as tuna, shrimp, pearl spot, murrel, pangasius, tilapia, trout, ornamental fish, pearl, and seaweed. A feasibility gap study of pre-production, production, and post-harvest segments of the value chains for the identified species is currently underway. Infrastructure gaps will be addressed through targeted investments by NABARD as well as private entrepreneurs to improve price realisation, increase incomes, and enable value-added exports.

Similarly, traceability of the identified species will be accorded the highest priority in these clusters. Transparency of aqua products through stages such as brood source, hatchery operations, growing techniques, harvesting, processing, and marketing will be supported by requisite technologies. Critical to building efficient value chains through a cluster approach is deepening inclusivity in sectoral growth by supporting viable best practices. The Government of India, in cooperation with state governments and Union Territories, has been encouraging such best practices in fisheries as well. One example is woman entrepreneur Anita Muthuvel from Pudukchery, who founded AuroFish with support from

the World Bank-funded Ocean Partnership Project. The objective was to motivate fishers to source fish responsibly and ensure that the catch reaches consumers in hygienic conditions. She set up a fish processing plant in partnership with a cooperative of 20 fishers (owning fishing vessels), followed by intensive training in post-harvest handling of the commercially important tuna. Over the years, AuroFish has expanded to supplying fresh as well as ready-to-cook fish products in both export and domestic markets. An annual turnover of ₹10 lakh has led to the creation of approximately 400-500 jobs in the value chain.

Any cluster development programme aimed at building efficient value chains needs to be backed by strong Research and Development (R&D) and extension services. Depending on geographic proximity to the concerned cluster, the existing network of over 700 Krishi Vigyan Kendras, driven by the Indian Council of Agricultural Research (ICAR), will be deployed. Interactive dissemination of information on ‘packages of practices’ and field demonstrations in breeding and seed production of commercially important inland and marine fish species will be a priority.

(The writer is Secretary, Department of Fisheries, Ministry of Fisheries, Animal Husbandry & Dairying, Government of India)

NBCC (INDIA) LIMITED
 (A Government of India Enterprise)
 (CIN: L74899DL1960GO1003335)
 Registered Office: NBCC Bhawan, Lodhi Road, New Delhi-110003
 Tel: 011-24367314-17, 43591555 (EPABX) Fax: 91-11-24366995
 Email: co.sectt@nbccindia.com, Website: www.nbccindia.in

NBCC’s 65th Annual General Meeting and E-voting Information

NOTICE is hereby given that the NBCC’s 65th Annual General Meeting (AGM) of the members would be held on **Wednesday, September 24, 2025 at 12:00 Noon (IST) through Video Conferencing (‘VC’) / Other Audio Visual Means (‘OAVM’)**, in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder read with MCA’s circular dated September 19, 2024 to transact the businesses as set out in the notice of AGM.

Further, pursuant to the SEBI circular dated October 03, 2024, Notice of AGM along with Annual Report 2024-25 would be sent only through electronic mode to those members whose e-mail addresses are registered with Depositories/Registrar & Share Transfer Agent (RTA). The Notice of AGM would also be available on the Company’s website at www.nbccindia.in and the website of the stock exchanges at www.bseindia.com, www.nseindia.com.

The Company is pleased to provide e-voting facility through National Securities Depository Limited (NSDL) to all the eligible shareholders i.e. whose names appear on the cut-off date i.e. **Wednesday, September 17, 2025** as beneficial owners in the records of NSDL and CDSL in respect of dematerialized shares and whose names appear as Members in the Register of Members of the Company in case of physical shares.

The voting period shall begin on **Sunday, September 21, 2025 (from 9:00 a.m.) and end on Tuesday, September 23, 2025 (up to 5:00 p.m.)**. Members holding shares in physical or who have not registered their emails with the Depositories/RTA may cast their votes through remote e-voting or through the e-voting system during the AGM. Members are requested to refer to the AGM Notice for detailed e-voting instructions.

Members who want to register or update their e-mail addresses are requested to register/update the same with their Depository Participant/RTA to receive all the communications electronically.

The Board of Directors has proposed a **final dividend of Rs. 0.14/- (14%)** per fully paid-up equity share with a face value of Rs. 1/- each for the financial year ended March 31, 2025. The record date for the final dividend is **Friday, August 29, 2025**. If approved at the upcoming AGM, the dividend will be paid within 30 days of its declaration.

The dividend will be distributed electronically. Members seeking direct credit (NACH) of the dividend to their bank account or wishing to update their address, bank account details, email address, or nominations are advised to submit their requests as described below.

- **For shares held in electronic form** - to their respective Depository Participant;
- **For shares held in physical form** - to the Registrar & Transfer Agents (‘RTA’) i.e. **Alankit Assignments Limited, 4E/2, Alankit House, Jhandewalan Extension, New Delhi-110055, Tel: 011-42541234, Email: rtat@alankit.com**, in prescribed form ISR-1 and other relevant forms available at the Company’s website i.e. <https://www.nbccindia.in/webEnglish/InvestorServiceRequest>

The Investor’s Education and Protection Fund Authority (IEPFA) and the Ministry of Corporate Affairs (MCA), in a notice dated July 16, 2025, have asked companies to initiate a 100-day campaign titled ‘Saksham Niveshak’ to create awareness among shareholders to update their KYC & other details and claim any unpaid or unclaimed dividends before they get transferred to the Investor Education and Protection Fund (IEPF).

Members are advised to update their PAN, nomination details, contact information (including postal address and mobile number), bank account details, and specimen signature with either the Company or its Registrar & Transfer Agent, Alankit Assignments Limited. Additionally, shareholders holding shares in physical form should note that, as per SEBI circular dated June 23, 2025, effective April 1, 2024, dividends will be paid only through electronic means and only after submitting or updating the necessary information with the Company’s RTA.

Further, the Income Tax Act, 1961 (‘the IT Act’), as amended by the Finance Act, 2020, mandates that dividends paid or distributed after April 01, 2020, shall be taxable in the hands of Shareholders. Therefore, the Company is required to deduct tax at source (TDS) at the time of payment of the dividend.

To claim exemption from deduction of tax at source, including deduction at concessional rates, shareholders are required to submit the requisite documents as prescribed under the Income Tax Act, 1961, and as mentioned in the Notice of 65th AGM at dividend.tax@nbccindia.com only, on or before **Tuesday, September 09, 2025**. No communication on tax determination/ deduction shall be entertained after September 09, 2025.

Members interested to be speaker shareholders at the AGM may send questions or register themselves as a speaker shareholder by sending a request from their registered email address mentioning their name, DP ID and Client ID/folio number and mobile number to investor.agm@nbccindia.com, not later than **5:00 p.m., Wednesday, September 17, 2025**. The Company reserves the right to limit the number of shareholder speakers asking questions, depending on the time available at the AGM.

As per the SEBI (LODR) Regulations, 2015, securities of listed companies can only be transferred in demat form. Accordingly, Members are advised to dematerialize the shares held in physical form.

For NBCC (India) Limited
 Sd/-
 Deepti Gambhir
 Place: New Delhi
 Date: August 29, 2025
 Company Secretary & Compliance Officer
 F-4984

AARTI SURFACTANTS LIMITED
 CIN: L24100MP2019PLC057037
 Registered Office: Plot no 57, 58, 60 to 64, 62A, S-3/1, Sector-3, Sagore Village, Pithampur Industrial Area, Dhar, Madhya Pradesh - 454775
 Corp. Off.: Unit No. 202, Udyog Kshetra, 2nd Floor, Mulund Goregaon Link Road, Mulund (West), Mumbai - 400080, Maharashtra Tel.: (022) 6817 6435, Website: www.aarti-surfactants.com, E-mail: investors@aarti-surfactants.com

NOTICE OF 7TH ANNUAL GENERAL MEETING

NOTICE IS HEREBY GIVEN that the 7th Annual General Meeting (‘AGM’) of the Members of Aarti Surfactants Limited (‘Company’) will be held on **Tuesday, September 23, 2025, at 04:00 p.m. (IST)** through Video Conferencing (‘VC’) / Other Audio Visual Means (‘OAVM’) to transact the business, as set out in the Notice convening AGM.

The Ministry of Corporate Affairs (MCA) vide its General Circular No. 09/2024 dated September 19, 2024 read with circulars issued earlier in this regard (collectively referred to as ‘MCA Circulars’) and Securities and Exchange Board of India (‘SEBI’) vide its circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024, and other circulars issued in this regard (‘collectively referred to as SEBI circulars’) permitted the holding of Annual General Meeting (AGM) through Video Conferencing (VC)/ Other Audio Visual Means (OAVM) upto September 30, 2025, without the physical presence of the Members at a common venue. In compliance with the aforesaid circulars, the AGM of the Company is being held through VC / OAVM facility as per the instructions mentioned in the Notice of AGM.

1) Dispatch of Notice of AGM and Annual Report:

In line with the aforesaid MCA Circulars and SEBI Circulars, the Notice convening the AGM along with the Annual Report for FY 2024-2025, inter-alia, including e-voting details, will be sent by electronic mode to those Members whose e-mail addresses are registered with the Company or the Depository Participant(s). Physical copies of the letter providing the link of the Notice and Annual Report will be dispatched to those Members whose e-mail addresses are not registered with the Company or the Depository Participant(s). Members may note that the Notice of the AGM along with Annual Report will be uploaded on the website of the Company at www.aarti-surfactants.com. The Notice can also be accessed from the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL (agency for providing the Remote e-Voting facility) at www.evoting.nsdl.com. The Company has fixed Tuesday, September 16, 2025, as the record date for determining entitlement of Members for payment of Final Dividend for FY 2024-2025, if approved by the Members in Annual General Meeting.

2) Manner for registering / updating email address:

Members holding shares in dematerialized mode, are requested to register / update their e-mail address with their relevant Depositories through Depository Participant(s). Members holding shares in Physical mode, are requested to furnish their e-mail address with Company’s Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) at it.helpdesk@in.mfpm.com or to Company at investors@aarti-surfactants.com.

3) Manner of casting votes through e-voting:

The Company will be providing remote e-voting facility to all the Members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM. Detailed procedure for e-voting and joining Virtual AGM will form part of the Notice. For this purpose, the Company has entered into an agreement with National Securities Depository Limited (NSDL) for facilitating voting through electronic means. Manner for voting remotely or through e-voting at the AGM for members holding shares in dematerialized mode, physical mode and for members who have not registered their e-mail addresses will be provided in the Notice of AGM.

In case of any queries, with request to remote e-voting or e-voting at the AGM, you can address at evoting@nsdl.co.in

By order of the Board of Directors
 For Aarti Surfactants Limited
 Sd/-
 Priyanka Chaurasia
 Company Secretary
 ICSI No. No. A44258
 Mumbai / August 28, 2025

FORM-A PUBLIC ANNOUNCEMENT
 [Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF M/s VR COMMODITIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. VR Commodities Private Limited
2. Date of incorporation of Corporate Debtor	26-11-2019
3. Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Vijayawada
4. Corporate Identity No./ Limited liability identification No. of Corporate Debtor	U52100AP2019PTC113509
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered Office Address : SY NO 13377-Sri Shridi Sai Veterinary Colony, Hanumanthiwalka, Ground Floor, Plot No 106 Visalakshi Nagar, Govt Dairy Farm, Visakhapatnam, Visakhapatnam (Urban), Andhra Pradesh, India, 530040, Old Registered Office Address : 9-30-4, Balaji Nagar, Sripuram, Visakhapatnam, Andhra Pradesh- 530003 Books of Accounts of the corporate debtor maintained at: 6-3-652/K/16/4, IV Floor, Kautiyla Complex, Somaiguda, Hyderabad, Nampally, Telangana, India- 500082.
6. Insolvency commencement date in respect of Corporate Debtor	25/08/2025 (Copy of order dated 25/08/2025 made ready and received on 26/08/2025)
7. Estimated date of closure of insolvency resolution process	21-02-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Immaneni Chaitanya Kiran IBBI Reg No: IBBI/PA-02/IP-NO/1257/2023-24/14280
9. Address and e-mail of the interim resolution professional, as registered with the Board	#40-26-22, Mohidin Street, Chandramouluram, Opp BSNL Telephone Exchange, MG Road, Vijayawada, NTR District, Andhra Pradesh - 520010,

